

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 102 of 2011 &
I.A. No. 174 of 2011

Dated: 13th October, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Haryana Vidyut Prasaran Nigam Limited ... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.....Respondent(s)

Counsel for the Appellant(s): Mr. Pratam Kant for
Mr. Neeraj Kr. Jain

Counsel for the Respondent(s): Ms. Shikha Ohri for (HERC)
Ms. Surbhi Sharma for R.3

ORDER

Ms. Surbhi Sharma, the learned counsel undertakes to file Vakalatnama today on behalf of Respondent No.3 and seeks some time to file the reply. She is directed to file the same on or before 14.11.2011 after serving copy on the other side.

Post the matter for hearing on **17.11.2011.**

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS /KS